IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-16/141/(ND)/2017

I	N	TH	E	MA	TTI	ΞR	OF:

Shekhar Resorts Ltd.

.....PETITIONER

SECTION:

Under Section 441 (137)

Order delivered on 25.8.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /Op.Creditor

For the Respondent

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For the R.D. (North)

: Mr. Manish Raj, Company Prosecutor

ORDER

Learned Counsel for the petitioner is present. Learned representative for the ROC is also present. Ld. Counsel for the petitioner states that a criminal complaint before the Court of Ld. Additional Chief Metropolitan Magistrate, Tis Hazari, Delhi against the petitioner company by ROC, NCT of Delhi & Haryana and the same is pending disposal.

The petitioner is directed to serve a copy of the application along with annexures to the ROC, NCT, Delhi & Haryana within a period of two weeks. ROC will file its response/report within a period of two weeks thereafter.

Post the matter to 27.9.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

25.8.2017 Surjit